

SPECIAL BENCH

ITEM NO.199

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA No.121/2021, CA No.303/2019, IA No.69/2022, Cont. Appl. No.1/2022
IA No.255/2022, IA No.205/2022, IA No.241/2024 & IA No.329/2024
IN CP (IB) No.132/ALD/2017**

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED V/S SHAMKEN COTSYN LIMITED
UNDER SECTION	7 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Sagar Mehrotra Proxy for : *For the Applicant in IA No.121/2021,*
Sh. Tanmay Sadh, Adv. : *IA No.69/2022, Cont. Appl. No.1/2022*
& IA No.255/2022

NONE : *For the other party*

ORDER

IA No.121/2021, IA No.69/2022, Cont. Appl. No. 1/2022 & IA No. 255/2022

Ld. Counsel representing the Applicant is present physically.

- 1. This being a Special Bench, at the request of the learned counsel representing the applicant, the matter is adjourned for further hearing on 23rd July, 2024 before the Regular Bench. All other applications be also put up on the same date.**

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

*Pushpendra Kumar
(P.S.)*